

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3092
ANSWERED ON:29.08.2013
HOCKEY INDIA UNDER CCI
Anandan Shri K.Murugesan

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Hockey India is under the scrutiny of the Competition Commission of India (CCI);
- (b) if so, the details thereof;
- (c) whether the Hockey players had approached the CCI alleging abuse of dominance by Hockey India; and
- (d) if so, the details thereof and the action taken/being taken thereon?

Answer

THE MINISTER OF STATE (SHRI SACHIN PILOT) (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS

(a) to (d) Information was filed by a group of former Indian Hockey players against 'Hockey India'(HI) in November, 2011 with the Competition Commission of India (CCI) alleging contravention of the provisions of sections 3 and 4 of the Competition Act, 2002 dealing with anti-competitive agreements and abuse of dominant position respectively. The matter was got investigated by the Commission through Director General, CCI.

The Commission after considering the matter, including the report of Director General, found no contravention of above sections of the Competition Act and the matter was accordingly disposed of by its order dated 31.5.2013.